

IN THE NATIONAL COMPANY LAW TRIBUNAL  
BENGALURU BENCH

IA No.30/18

IN

CP No. 9/BB/2018

UNDER SECTION Rule 7(2) of IBC.

IN THE MATTER OF TALLAM SHILPA PRIVATE LIMITED  
AND  
REGISTRAR OF COMPANIES

Coram: Hon'ble Shri.Ratakonda Murali, Member Judicial.

Hon'ble Dr. Ashok Kumar Mishra, Member Technical.

Order delivered on 19<sup>th</sup> February 2018

For the Petitioner: K. Narendra, Advocate.

**ORDER**

PCS for petitioner is present. I.A. No.30/18 is taken up today for hearing.

Perused the I.A. filed in the petition filed under section 252 of Companies Act for amendment of the cause title of the petition. It is <sup>averred</sup> ~~awed~~ that the reasons stated in the prayer, that the application for amendment of the applicant/petitioner may be kindly allowed and the applicant may kindly be permitted to amend the title of the above-mentioned Petition accordingly.

Heard the PCS for petitioner. The Respondent has no objection for allowing IA 30/18. Hence, we allow the application permitting <sup>applicant</sup> ~~him~~ to amend the cause title of the petition by mentioning RAMACHANDRA T RAJAN and SANDHYA RAMACHANDRA as members of the company in place of Directors of the company.

In the result I.A. No.30/2018 is allowed. Petitioner to make necessary amendments to cause title of the Petition.

  
(ASHOK KUMAR MISHRA)  
MEMBER (TECHNICAL)

  
(RATAKONDA MURALI)  
MEMBER (JUDICIAL)